

**SUPREME COURT OF INDIA**

Manohar Lal

Vs.

Ugrasen

C.A.No.973 of 2007

(H.L.Dattu and Ranjan Gogoi JJ.)

14.01.2013

**ORDER**

1. Learned counsel for the applicant(s), on instructions, would submit that she intends to withdraw I.A.Nos.1 2 of 2012 in Curative Petition (Civil) D. No.36053 of 2011 in Civil Appeal No.973 of 2007. Permission sought for is granted. I.A.Nos.1 2 are disposed of as withdrawn.